

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Person) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AGARWAL MITTAL CONCAST PVT. LTD.

1.	Name of Corporate Person	AGARWAL MITTAL CONCAST PRIVATE LIMITED
2.	Date of Incorporation of Corporate Person	02/05/2008
3.	Authority Under Which Corporate Person Is Incorporated / Registered	Register of Companies, Ahmedabad under Companies Act 1956 Registration No. 053776
4.	Corporate Identity Number / Limited Liability Identity Number Of Corporate Person	U27109GJ2008PTC053776
5.	Address of The Registered Office And Principal Office (If Any) Of Corporate Person	A-201 Mondeal Square Nr. Prahladnagar Garden Opposite Honest Restaurant, S.G. Highway Ahmedabad 380015
6.	Insolvency Commencement date in respect of Corporate Person	16 th March, 2020 being the date the order passed by the Hon'ble NCLT, Ahmedabad Bench (Authenticated received by IRP on 09/06/2020)
7.	Estimated date of closure of insolvency resolution process	27 th November, 2020 [180 days from insolvency commencement date excluding lockdown period]*
8.	Name and Registration Number of the insolvency professional acting as interim resolution professional	CA PAWAN KR AGARWAL Registration No. IBBI/IPA-001/IP-P00414/2017-18/10737
9.	Address and email of the interim resolution professional, as registered with the board	42, Gopal Bhawan, 199 Princess Street, Mumbai – 400 002 Cell 9821063418 Email: arbitratorpr@gmail.com
10.	Address and email of the interim resolution professional	B-21, Padma Nagar, Andheri Kurla Road, Chakala, Nr W.E. Metro, Andheri East Mumbai 400099 Email: arbitratorpr@gmail.com
11.	Last Date For Submission of Claims	23.06.2020
12.	Classes of creditors, if any under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	No class has been ascertained till date
13.	Names of Insolvency Professional identified to act as Authorised Representatives of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link https://www.ibbi.gov.in/downloadform.html

1 Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of AGARWAL MITTAL CONCAST PRIVATE LIMITED on 16th March, 2020

2 The creditors of AGARWAL MITTAL CONCAST PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 23rd June, 2020 to the interim resolution professional at the address mentioned against entry No. 10

3 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or by electronic means.

4 The claims may be submitted in their specified forms, Form B- Operational Creditor (Other Than Workmen/Employee); Form C – Financial Creditor; Form CA- Financial Creditors in a class; Form D- Workmen/Employee ; Form E –Authorized Representative of Workman and Form F- Other Creditors.

5 Submission of false or misleading proofs of claim shall attract penalties.

*** The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Third Amendment) Regulations, 2020, notification dated March 29, 2020, inserted new Regulation 40C, the relevant portion reads as “Notwithstanding the time-lines contained in these regulations, but subject to the provisions in the Code, the period of**

lockdown imposed by the Central Government in the wake of COVID-19 outbreak shall not be counted for the purposes of the time-line for any activity that could not be completed due to such lockdown, in relation to a corporate insolvency resolution process.”

Place: Mumbai
Dated: 10.06.2020

Sd/-
Pawan KR Agarwal
Interim Resolution Professional
IBBI/PA-001/IP-P00414/2017-18/10737